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Affidavit to be Furnished by the candidate alongwith Nomination Paper Before the Returning Officer

	are the trees the party of the
	(name of the House)
From Amnaux 13	Constituency(Name of the Constituency)

Shatrudhan Tiwa	on and myster/sett of Nom Navesh, Trustall
AgodS.byears, resi	dent of Sirksiya, Sigles, Asmogtmention full postal address; a candidate at the ab
Election, do hereby solen	mly affirm and state on path as under:-
(strike out whichever is n	vt applicable)

(1) I am a candidate set up h. B.I.P -(name of the political party) / am contesting as an Independent candidate.

(2) Details of PAN and stutus of filing of Income tax return :

SI. No.	Names		Permanent Account Number (PAN)	The financial year for which the last Income-tax return has been filed	Total income shown in Income Tax Return (in Rupees)
1.	Self		AINET 1371P	8013-14	oz lakk tothersouls
2.	Spouse-		. 1	ŭ.	ye
3.	Dependent I	-	×	4	Y
4.	Dependent 2	y	6	y	4
5.	Dependent 3	y .	4	Y	7

(3) The following case(s) is/ are pending against me in which cognizance has been taken by the court:-

SI. No.	Offence	Description
(a)	The details of cases where the court has taken cognizance, Sections of the Act and description of the offence for which cognizance taken:	У
(b)	Name of the court, Case No. and Date of order taking cognizance	<i>y</i>
(e)	Details of Appeal (x) / Application(s) for revision (if any) filed against the above order(s)	Υ

4. Cases in which I have been convicted by a court of law(other those referred to in Form 26):

(n)	The details of cases, Sections of the Act and description of the offence for which convicted :	y
(b)	Name of the Court(s). Case No. and	V
	Date(s) of order(s)	1

The sale to be a set of the sale in the sa	
. Punishme Limpou.	

(5) That I give herem below the details of recessets (movable and in movable etc.) of mysching spouse and all dependents:

A. Details of movable assets :

(Note:

1. Assets in joint name indicating the extent of joint ownership will also have to be given

In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme.
 Name of Bank/ Institution and Branch are to be given

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect at listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
h.S.	Cash in hand					
(ii).	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking	HDFC ₹ 32.49.5/- SBT ₹ 5903}- canona Baet ₹ 13.37	Y	7	×	×
	Financial Companies and Cooperative societies and the amount in each such deposit					
(fiii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	X	x	*	Y	×
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	EIC EIAISS9/-	*	×	×	×
(V):	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	×	7	×	*	~
(81)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount)	Scoopio BROON 4893 2021 BROOM 2251 BROOM 1380	*	7	*	x
(vii)	Jewelry, bullion and valuable thing (give details of weight and value)	Gald-long- Calakh) Silver- Soooy	λ	>	7	b



(in [] Any other assets such as value of Claims/interest	×	20	×	×	V
(ix, Gross Total value	Ezlakh	1			
	20 Housand	7	6	100	4

3. Details of Immovable assets:
(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment, should be mentioned separately in this format.)

S. Na	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
(i)	Agricultural Land - Location(s) Survey number(s)	17+2+2A251 12 OC. (1715)-14 18 40-1873	3 00221 9111 1-262 11 11-164	×	×	4
	Area (Total measurement in acres)	210000 1940	3 00 2/	*	¥.	y
	Whether inherited property (Yes or NO)	No	x	de	y.	, w
	Date of purchase in case of self acquired property	1998) e	y	· ·	×
	Cost of Land (in case of purchase)at the time of purchase	₹200009- ‡ 3000009-	٨	· ·	7	>
	Any Investment on the land by way of development, construction etc.	×	1/8	7	×	Y
	Approximate Current market value	£800000}-	×	مز	30	y
ii)	Noa-Agricultural Land Location(s) Survey number(s)	X	*	ø	>	7
	Area (Total measurement in sq. ft.)	y	7	x	*	y
	Whether inherited property (Yes or NO)	×	*	۵. مر	4	,
	Date of purchase in case of self acquired property	x	×	*	y	>
	Cost of Land (in case of purchase) at the time of purchase	*	1	k	4	*
	Any Investment on the land by way of development, construction etc.	٧	À	do	مر	p
	Approximate Current market value	>	10	þo	14	>
iii)	Commercial Buildings (including apartments) -Location(s) -Survey number(s)	*	٧.	×	*	*
	Built up Area (Total measurement in sq. ft.)	*	>	>	X	b

-	V lather inherited property (* er of NO)	У	7	7	×	>
	Day of purchase in case of serf	X	y	*	*	8
	C - 0 of property (in case of purchase) at the time of purchase	Y	>	>	*	x
	Any Investment on the property by way of development, construction etc.	×	×	1	×	1×
	Approximate Current market value	×	×	*	*	y .
(iv)	apartments,) -Location(s) - Survey number(s)	×	>	>	*	x
	Area (Total measurement in sq. ft.)	γ	7	2	14	30
ļ	Built up Area (Total measurement in sq. fl.)	×	70	7	3	y
	Whether inherited property (Yes or NO)	610	X	×	d	4
	Date of purchase in case of self acquired property	×	>	1	,	Y
	Cost of property (in case of purchase) at the time of purchase	*	*	<i>y</i> -	*	y
	Any Investment on the land by way of development, construction etc.	×	*	A	10	×
	Approximate Current market value	×	*	X	<i>}</i>	Y
(v)	Others (such as interest in property)	*x	Y	>	×	N
(vi)	Total of Current Market Value of (i) to (v) above	Y	χ	>	*	×

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Loan or dues to Bank/Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Ioan	Allahabad Rak	×	7	r	Υ
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of loan	*	*	×	Y	7

	A-sy other liability	*	7	>	b	V
	Grand total of liabilities	₹ 4,82,224	x	8	1 4	1
(ii)	Government Dues: Dues to departments dealing with government accommodation	*	*	1	*	×
	Dues to departments dealing with supply of water	у	×	*	*	4
	Dues to departments dealing with supply of electricity	X	7	×	,	y
	Dues to departments dealing with supply of telephones/mobiles	,	7	>	30	- /
	Dues to departments dealing with government transport (including aircrafts and irelicopters)	у	*	×	b	, L
	Income Tax Dues	2015	×		- N	y
	Wealth Tax Dues	Y.	×	-	15	10
	Service Tax Dues	X	V	X	1	- 5
	Municipal /Property Tax Dues	V .	Y	V	1	V
	Sales Tax Dues	×	x	×	*	v
	Any other dues	7	r-	*	36	V
	Grand total of all Govt. dues	K	}	b	Y	Ju.

(7) Details of profession or occupation:

b. Spouse X.....

(8) My educational qualification is as under:

(Give details of highest School / University education with full form of the certificate/ diploma/ degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

Name of the candidate	Sh./Smc/Kum. Shatruchan Tiwayi
Full postal address	vit-sirisiza jagdeo (".o!-Hesanbur, Armaur, sara
Number and Name of the constituency and state	120, Amnay (Mart), Sasan
Name of the Political party which set up the candidate (otherwise write 'Independent')	826
(a) Number of cases in which conviction order	×
	Full postal address Number and Name of the constituency and state Name of the Political party which set up the candidate (otherwise write 'Independent')

	1	im (s) have taken cogniza	UEC .		×			
7	P/	PANof			Year for which has		Let Borone Simon	
	(a)	Candidate ATNET 13		Income Tax Return filed		2 lakh-10 Horsend 10 A		
		Spouse:			2017		2 191	PJOLINGTAWN TON
		Dependents .					1	
١.	-	Details	of Assets and	Liabil	ities in rupees		-/-	
	-	Description	Self	Spous	e Dependent-I	Depende	nt-11	Dependent-III
V.		Movemble Asset (Total value)	12 lakk	Y	<i>x</i>	30		9
1		Immovable Asset	125 Jally	x	*	>		y
	(1)	Purchase Price and Development Cost of Immovable Property (Total Value)	18 lakh	×	3-	A		مر
1	(ii)	Approximate Current Market Price of Asset (Total Value)	25 lakk	X	>	ط		مر
į		Liabilities						
		(i) Government dues (Total)	4 lakks a	×	>	+		y
		(ii) Loans from Bank, Financial Institutions and others (Total)	TAMASAN ATTO	×	>	>		7
900	Hi	ghest educational qualific						
	13	Non- Matric. Dive details of School / Un						

VERIFICATION

I, the depar	ient, above named, do hereby	verify and declare that the	contents of this affidavit are true and correct to the	i
best of my	knowledge and belief, no par	of it is false and nothing	material has been concealed there from I further	
declare that				

(a) there is no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
(b) L my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5 and 6 above.

Verified at	this theday of	201
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DEPONENT

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Note: 1. Affidavit should be filed linest by 3.00 PM on the last date of filing nominations.

2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary

3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
4. The alfidavit should be either typed or written legibly and nearly.